

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 30<sup>th</sup> September, 2016.

**No.LJ(B).72/2012/24** – In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Shri P.K. Boro, MCS., as Additional Deputy Commissioner, North Garo Hills District, Resubelpara, generally for trial of cases, Civil and Criminal and the Governor is further pleased to direct that Shri P.K. Boro, as such Addl. Deputy Commissioner shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within the North Garo Hills District with immediate effect and till he holds the said post.

*Sd*

**( E.M. Donn )**

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo.No.LJ (B).72/2012/24-A, Dated Shillong, the 30<sup>th</sup> September, 2016.**

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, North Garo Hills District, Resubelpara. This has a reference to his letter No.HGHC/Judl/2014/1496 dt.22.09.2016.
3. The Personnel & A.R. (A) Department.
4. Shri P.K. Boro, MCS., Additional Deputy Commissioner, North Garo Hills District, Resubelpara.
- ✓ 5. The Data Entry Operator, Law (A) Department for uploading the notification the Law Department website.
6. Guard File.
7. Office copy.

**By order etc...,**

*Sd*

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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